

SECTION-XV

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION NO. 3

(Application seeking stay of the arrest warrent)

AND

INTERLOCUTORY APPLICATION NO. 4

(Application for exemption from filing Official Translation)

IN

CIVIL APPEAL NO. 11301 OF 2016

M/S. R.B.T. INDUSTRIES LTD.

...APPELLANT

VERSUS

THE UNION OF INDIA AND ORS.

...RESPONDENTS

OFFICE REPORT

The matter above-mentioned were listed before the Hon'ble Court on 25.11.2016, when the Court was pleased to pass the following Order:

"Heard the learned counsel for the petitioner and perused the relevant material.

"Applications for exemption from filing official translation and from filing certified copy of the judgment are allowed.

Leave granted.

Tag with Civil Appeal No. 13371 of 2015."

It is submitted that Mr. Sarvesh Singh, Advocate for the Appellant has on 08.03.2016 filed two applications, i.e., (i) Application seeking stay of the arrest warrant dated 18.01.2017 & (ii) Application seeking exemption from filing official translation alongwith Annexures A-1 & A-2. Applications are registered as I.A. Nos. 3 & 4 respectively. (Copy of the same are placed with appeal paper books).

It is further submitted that Notice of Lodgment of Petition of Appeal have been issued to the concerned High Court and Certificate of service is still awaited.

Service is incomplete on behalf of all the three respondents.

The applications in the matter above-mentioned are listed before the Hon'ble Court with this Office Report.

Dated this the 25th day of March, 2017.

ASSISTANT REGISTRAR

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Copy to: Mr. Sarvesh Singh, Adv.
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ASSISTANT REGISTRAR